



ITEM NO.20

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2166/2017

PIAREYA JI & ORS.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 273514/2025 - GRANT OF BAIL)

Date : 07-01-2026 This matter was called for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) : Mr. Devvrat, AOR

Mr. Aarif Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mohd Tauheed, Adv.
Mr. Mohd Shahzad Ansari, Adv.
Ms. Talat Chaudhary, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s): Mr. Namit Saxena, AOR

O R D E R

IA No. 273514/2025

Heard learned counsel for the applicant/appellant and the learned counsel for the State.

2. The applicant, who is the appellant No.5, namely, Haneef, has filed the present Interlocutory Application seeking suspension of sentence and grant of bail.

3. Learned counsel for the applicant submits that all the other co-accused have been granted bail and the applicant is in custody for close to ten years now. It was further submitted that in the FIR, no allegation has been levelled against him of assault by knife on the victim and rather it is only that the victim was beaten up whereas in the trial, it has been improved that he inflicted blow by knife.

4. Learned counsel for the State submits that the applicant was party to the killing and was an active member. However, he does not dispute the fact that all the other co-accused have already been granted bail.

5. Having considered the matter, we find that a case for suspension of sentence and grant of bail is made out. Accordingly, the sentence of the applicant is suspended and he is directed to be released on bail subject to the conditions, as may be imposed by the trial court.

6. IA No.273514/2025 is disposed of, in the aforementioned terms.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(ANJALI PANWAR)
ASSISTANT REGISTRAR